



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE · INDIA



School of Law,
CHRIST (Deemed to be University)
Alternative Dispute Resolution Board
presents



5TH CMAC

5th Christ Med-Arb Competition

13th to 15th February, 2025

BROCHURE



Luthra and Luthra
LAW OFFICES INDIA



advocates & solicitors



Nishith Desai Associates
LEGAL AND TAX COUNSELING WORLDWIDE



ALMT Legal
ADVOCATES AND SOLICITORS



INDUSLAW
THOUGHT LEADERSHIP ... APPLIED



POOVAYYA
ADVOCATES & SOLICITORS

DENTONS

LINK LEGAL

KEYSTONE PARTNERS
ADVOCATES & SOLICITORS

CRESTLAW PARTNERS



MEDIATEGURU
Harnessing the gift of mediation with the world



Collaborations



Media Partners



MEDIATEGURU
Sharing the gift of Mediations with the World



Knowledge Partners





ABOUT CHRIST

CHRIST (Deemed to be University) was born out of the educational vision of St Kuriakose Elias Chavara, an educationalist and social reformer of the nineteenth century in South India. He founded the first Catholic indigenous congregation, Carmelites of Mary Immaculate (CMI), in 1831 which administers CHRIST (Deemed to be University). “CHRIST (Deemed to be University) was established as ‘Christ College’ in 1969. It undertook path-breaking initiatives in Indian higher education with the introduction of innovative and modern curricula, insistence on academic discipline, imparting of Holistic Education and adoption of global higher education practices with the support of creative and dedicated staff.





The University Grants Commission (UGC) of India conferred Autonomy to Christ College in 2004 and identified it as an Institution with Potential for Excellence in 2006. In 2008 under Section 3 of the UGC Act, 1956, the Ministry of Human Resource Development of the Government of India, declared the institution a Deemed to be University, in the name and style of Christ University. One of the first institutions in India to be accredited in 1998 by the National Assessment and Accreditation Council (NAAC), Government of India, and subsequently in 2004, 2016, 2022 CHRIST (Deemed to be University) is currently accredited with 'A+' Grade. The University is ranked among top 100 universities in India at 67 in the NIRF India Ranking 2023 of Ministry of Education, Government of India.

The campus is a living example of harmonious multiculturalism with students from all the states and union territories and around 60 different countries. CHRIST (Deemed to be University) publishes six peer-reviewed research journals and has published more than 300 books in Kannada and English. A promoter of sports, music and literary activities, it is a nurturing ground for creative excellence



School of Law, CHRIST (Deemed to be University), Bengaluru, is a premier educational institution embodying a strong motive of service and excellence as apart of its commitment. The Alternative Dispute Resolution Board (“ADR Board”) aims at promoting and providing learning opportunities to experience the various alternative means of dispute resolution within the legal system. The Board is committed to conducting several events in order to provide the student community with the necessary exposure to deal with aspects concerning Arbitration, Mediation, Negotiation, Conciliation, etc. The Board also aspires to spread the knowledge and benefits of resorting to Alternative Dispute Resolutions, School of Law, CHRIST (Deemed to be University), Bengaluru, through its ADR Board cordially invites law students to participate in its 5th CHRIST Med-Arb Competition (NMAC) to be conducted from 14th February, 2025, to 16th February, 2025. Med-Arb is a distinct hybrid of Alternative Dispute Resolution mechanisms that aims at developing the future members of the legal fraternity with efficient methods of resolving disputes in the legal arena.



ABOUT ADR BOARD

The Alternative Dispute Resolution Board aims at promoting and providing learning opportunities to experience the various alternative means of dispute resolution within the legal system. The Board is committed to conducting several events to provide the student community with the necessary exposure to deal with aspects concerning Arbitration, Mediation, Negotiation, Conciliation etc.

The Committee also aspires to spread the knowledge and benefits of resorting to Alternative Dispute Resolution mechanisms. The Mediation-Arbitration Competition is conducted with the aim of making the student fraternity resolve disputes efficiently and to understand the benefits of Alternative Dispute Resolution mechanisms.

In fulfilment of such goal, the School of Law, CHRIST (Deemed to be University), Bangalore, through its Alternative Dispute Resolution Board cordially invitation the law students to participate in its 3rd National Med-Arb Competition conducted from 3rd March to 5th March 2023. Med-Arb is a distinct hybrid of Alternative Dispute Resolution mechanism which aims at developing the future members of the Indian legal fraternity and provides them with efficient methods of solving disputes in the dynamic Indian Justice system.



OUR COLLABORATIONS



A large, dark blue silhouette of a person holding a scale of justice, positioned on the left side of the page. The person's right arm is raised, holding the top of the scale, while their left hand is positioned below the pans. The scale is centered in the middle of the page.

LEGAL PARTNERS



Founded in 1991, JSA is one of the leading full-service national law firms in India with over 480 legal professionals based across its seven pan-India offices – Ahmedabad | Bengaluru | Chennai | Gurugram | Hyderabad | Mumbai | New Delhi. As the go-to firm for the new transformative and digital Indian economy, JSA is regularly involved in many of the first-to-market and complex transactions and plays an integral role in advocacy and policy matters impacting the various sectors.

For over 30 years, JSA has been at the forefront of providing dedicated legal services to many of the world's leading global and domestic corporations, state-owned enterprises, banks, financial institutions, funds, governmental and statutory authorities, multilateral, and bilateral institutions. JSA has built a reputation for its client-centric approach, quality of service, domain knowledge and sector insights, and for delivering innovative solutions to complex legal and commercial issues for the benefit of its clients. This has led to JSA being consistently recognized as a top-tier firm for its capabilities and expertise across practices and sectors by leading legal directories, league tables and industry journals.



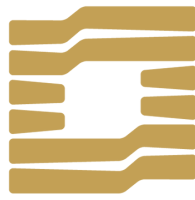
Nishith Desai Associates
LEGAL AND TAX COUNSELING WORLDWIDE

At Nishith Desai Associates, the firm has earned the reputation of being Asia's most Innovative Law Firm - and the go-to specialists for companies around the world, looking to conduct businesses in India and for Indian companies considering business expansion abroad. In fact, they have conceptualized and created a state-of-the-art Blue Sky Thinking and Research Campus, Imaginarium Aligunjan, an international institution dedicated to designing a premeditated future with an embedded strategic foresight capability.

They are a research and strategy driven international firm with offices in Mumbai, Palo Alto (Silicon Valley), Bangalore, Singapore, New Delhi, Munich, and New York. Their team comprises of specialists who provide strategic advice on legal, regulatory, and tax related matters in an integrated manner basis key insights carefully culled from the allied industries.

As an active participant in shaping India's regulatory environment, NDA, have, the expertise and more importantly - the VISION – to navigate its complexities. Our ongoing endeavors in conducting and facilitating original research in emerging areas of law has helped us develop unparalleled proficiency to anticipate legal obstacles, mitigate potential risks and identify new opportunities for our clients on a global scale. Simply put, for conglomerates looking to conduct business in the subconti-nent, NDA takes the uncertainty out of new frontiers.

The firm has been consistently ranked as one of the Most Innovative Law Firms, across the globe. In fact, NDA has been the proud recipient of the Financial Times - RSG award 4 times in a row, (2014-2017) as the Most Innovative Indian Law Firm.



Luthra and Luthra
LAW OFFICES INDIA

Luthra & Luthra Law Offices, a prominent corporate law firm since the early 90s, flourished during India's economic liberalization. Founded by Mr. Rajiv Luthra, the firm prioritized integrity, professionalism, and client dedication. Under his leadership, it evolved into a full-service firm, incorporating Chandhoke, Sharma & Sondhi. Rajiv Luthra's visionary approach and commitment positioned the firm as a leader in conventional and emerging legal sectors, establishing high standards.

In 2018, the firm rebranded as "L&L Partners Law Offices," but in 2021-22, it returned to its roots as "Luthra and Luthra Law Offices India." The firm played a pivotal role in assisting multinational corporations in navigating India's legal landscape. Unfortunately, on May 10, 2023, the firm bid farewell to its founder, Mr. Rajiv Krishan Luthra, a mentor and guide. Despite this loss, the firm pledged to maintain his legacy and pursue excellence.

With vast knowledge capital and industry focus, Luthra and Luthra Law Offices India distinguishes itself among law firms. The members emphasize unity and progress, seeking continued support to fulfill their founder's vision. Striving to honor Rajiv Luthra's memory, they express gratitude for encouragement and good wishes as they move forward in his footsteps, believing that being "stronger together" will lead to achieving new heights.



Founded in 2000, INDUSLAW is a top-tier full-service law firm, ranked as the 6th largest in India by ALB in the 'Asia's 50 Largest Law Firms' in 2023 and 2022. With offices across Bengaluru, Chennai, Delhi & NCR, Hyderabad, and Mumbai, INDUSLAW has established a robust pan-India presence.

The firm comprises over 500 members dedicated to providing innovative and solution-driven legal counsel across practice areas and industries. INDUSLAW's services encompass transactional goals, regulatory needs, and dispute resolution, making it a trusted partner for domestic and international corporates, financial institutions, investors, non-profits, and individuals.

A strong advocate of diversity and inclusion, INDUSLAW's initiatives like the MOVE program underline its commitment to empowering women entrepreneurs. Recognized by prominent legal directories like Chambers and Partners and India Business Law Journal, INDUSLAW has been consistently acknowledged for its exceptional client service and thought leadership.



Founded in September 1996 in Bangalore, Poovayya & Co. was established to address the need for a professionally managed, dynamic law firm adhering to international best practices. Over the years, the firm has grown into a full-service law firm, offering comprehensive legal solutions across General Corporate Advisory, Technology and Media, Mergers & Acquisitions, Electronic Commerce, Intellectual Property, Real Estate, and Dispute Resolution.

Poovayya & Co. is recognized among the best in the Indian legal industry. With its headquarters in Bengaluru and a branch office in New Delhi, the firm also operates through a robust network of associate offices in Mumbai, Chennai, Kolkata, Hyderabad, and Kochi.

Driven by a commitment to client satisfaction, Poovayya & Co. offers services that go beyond traditional advocacy. Whether identifying suitable vendors, drafting intricate service agreements, negotiating corporate commercial transactions, or resolving local and cross-border disputes, the firm ensures prompt and effective client service.



ALMT Legal

ADVOCATES AND SOLICITORS



ALMT Legal is a dynamic and progressive full-service Indian law firm, renowned for delivering high-quality Indian legal expertise with international capabilities. With a team of approximately 70 lawyers and 19 partners, ALMT operates from offices in strategic commercial hubs like Mumbai and Bangalore, establishing itself as one of India's top-tier law firms.

The firm's comprehensive practice areas include corporate and commercial law, tax, employment, dispute resolution, shipping, aviation, and immigration laws. ALMT Legal is dedicated to providing tailored solutions to meet the complex and diverse needs of its clients, ensuring efficiency and excellence in all its services.



DENTONS

LINK LEGAL

Founded in 1999, Dentons Link Legal is a premier full-service corporate and commercial law firm, offering comprehensive legal solutions tailored to client needs. With a team of over 50 partners and 200 lawyers, the firm provides expertise across multiple practice areas and sectors, ensuring high-quality and effective legal representation.

Dentons Link Legal operates from offices in all major Indian cities, delivering unparalleled pan-India legal support. As part of Dentons, the world's largest global law firm, Dentons Link Legal leverages access to more than 160 offices in over 80 countries. This unique combination equips the firm with a global perspective and local expertise, making it a preferred partner for clients with cross-border business objectives.

The firm prides itself on its team of seasoned, well-trained, and qualified lawyers who prioritize client success by delivering innovative solutions to complex legal challenges. Whether navigating intricate regulatory frameworks, managing large-scale transactions, or resolving disputes, Dentons Link Legal remains committed to excellence and achieving client objectives.



CRESTLAW PARTNERS

Established in 2006, CrestLaw Partners is a renowned full-service law firm based in Bangalore, India. The firm has built a strong reputation for providing high-quality legal services across a wide range of practice areas, including corporate law, intellectual property, litigation, real estate, and family law.

CrestLaw Partners operates out of a strategically located office in Bangalore. The firm's experienced team of legal professionals is committed to providing innovative solutions and client-focused services, making it a preferred choice for individuals, startups, and large corporations alike.

The firm offers tailored legal solutions and prides itself on its proactive approach to resolving complex legal matters, making it a go-to firm for a diverse range of clients across industries.



KEYSTONE PARTNERS

ADVOCATES & SOLICITORS

Keystone Partners is a specialist dispute resolution law firm with substantial expertise in international arbitration, domestic arbitration and civil and commercial litigation. The firm is headed by seven partners, and comprises a highly qualified and motivated team of lawyers from the top law schools in the country, spread across its three offices in Bengaluru, Mumbai and New Delhi, in India. We strive to understand the business objectives of each client and provide solutions that are tailored to meet their specific needs and goals. We provide clients with competent and professional teams with the sector specific expertise required for each mandate, with teams working seamlessly across jurisdictions wherever necessary. One of our partners is a qualified Advocate-on-Record in the Supreme Court of India and another is a qualified Solicitor at the Bombay High Court – which enables us to provide complete service to our clients across the country. Two of our partners are also admitted as Solicitors in England and Wales.

A faint, dark blue silhouette of a person holding scales of justice, positioned on the left side of the page. The person's head is turned to the right, and their right arm is raised, holding the top of the scales. The scales are balanced, with two pans hanging from a central point. The background is a solid dark blue color.

MEDIATION PARTNER



CAMP is a pioneering institution dedicated to providing high-quality mediation services, with a focus on resolving disputes in an efficient, effective, and accessible manner. Established to promote mediation as a preferred method of dispute resolution, CAMP boasts a panel of experienced and certified dispute resolution professionals who are experts in navigating complex legal issues.

The professionals at CAMP are deeply committed to the principles of mediation, recognizing its transformative ability to resolve even the most intricate and challenging legal disputes. Their expertise spans a wide range of sectors, ensuring that clients receive tailored solutions suited to their unique needs.

CAMP's mission is to create an accessible space for the community where quality mediation services are readily available, offering an alternative to traditional legal proceedings. By emphasizing efficiency, cost-effectiveness, and confidentiality, CAMP is at the forefront of promoting mediation as a key tool for resolving conflicts in both local and international contexts.

A large, faint silhouette of a person, likely a woman, holding a pair of scales of justice. The person is shown from the waist up, facing left, with their right arm raised holding the top of the scales. The scales are positioned in the center of the image.

MENTORING PARTNER



FCDR is a dedicated initiative aimed at promoting mediation as a highly effective and efficient dispute resolution mechanism. With a vision to empower parties to take responsibility for resolving their own disputes, FCDR fosters a collaborative approach to conflict resolution. The foundation believes that many disputes, across a wide array of sectors, can be resolved through open discussions. By understanding the origins of the dispute, encouraging the exchange of perspectives, and finding areas of convergence, FCDR helps parties achieve mutual agreements. This process not only resolves conflicts but also strengthens relationships. FCDR specializes in resolving various types of disputes, including workplace disagreements, family and matrimonial issues, shareholder disputes, employment conflicts, and association-related disputes. Through mediation, FCDR offers an accessible and practical alternative to traditional litigation, making dispute resolution more efficient and less adversarial.

A large, dark blue silhouette of Lady Justice, the personification of the law. She is depicted from the waist up, wearing a blindfold and holding a pair of scales of justice in her left hand and a sword in her right hand. The scales are positioned behind the main text.

MEDIA PARTNERS

SCC Online is India's premier online legal research solutions provider. Using the finest of technological innovations, we pioneered law information databases for making law easily accessible through electronic medium. Our legal information database and search program is a proven source for quick retrieval of case-law, statute law, notifications and other legal materials. We provide most reliable, comprehensive and up to date legal information.



MediateGuru is a renowned institution specializing in alternative dispute resolution. It is recognized not merely as a service provider but as a dedicated community focused on facilitating amicable resolutions through expert mediation and arbitration services. The institution's team comprises seasoned professionals with extensive experience and a strong sense of empathy, ensuring a fair, efficient, and compassionate resolution process. MediateGuru adheres to the highest standards of integrity and professionalism, offering unparalleled support and guidance to its clients.

In addition to its core services, MediateGuru significantly contributes to the ADR field through meticulously curated events, competitions, and conferences. These initiatives are aimed at fostering professional development, promoting knowledge exchange, and nurturing the next generation of dispute resolution experts.

Through workshops, challenging competitions, and networking opportunities with industry thought leaders, MediateGuru advances the principles of peace and resolution. The institution remains committed to its mission of creating a more harmonious world, resolving disputes one case at a time.

A large, dark blue silhouette of a person, likely a figure of justice, holding a pair of scales. The figure is positioned on the left side of the page, with the scales hanging from their right hand. The background is a solid dark blue color.

KNOWLEDGE PARTNERS



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SCC Online has been helpful for law students for many years and continues to support them with reliable content. SCC is also known to be the most cited law report by the Supreme Court of India. It would be an honor for the law students' community to have SCC as a media partner as it shows their encouragement to all students as well as the participants.



EBC Reader offers law students a versatile platform to access eBooks across various formats. With its user-friendly and immersive design, EBC Reader enhances the reading experience by enabling students to dynamically explore books and interact with the content. Features like highlighting, copying, and searching make studying more efficient. Reading reference books on EBC Reader feels just like using a physical book, but with the added benefits of an engaging touch interface for an enhanced experience.

EBC Reader allows law students to read eBooks on a multitude of formats. It does so in a simple easy to use and immersive format. EBC Reader allows students to dynamically browse your book and interact with your text, highlighting, copying and searching. Reading reference books on EBC Reader is just like reading from the book, only it gets better, as it provides an immersive touch reading experience



MED-ARB DETAILS

The 5th CHRIST Med-Arb Competition is the Tenth edition of flagship event of the Alternative Dispute Resolution Board, School of Law. The aims to create a platform for likeminded individuals with an interest in Alternative Dispute Resolution to Indulge in an intellectual and thought provoking competitive simulation of Mediation and Arbitration. The competitions will be held from the 13th to 15th February 2025. The brochure holds detailed information regarding the competition. The competition will be divided into two parts : Mediation and Arbitration.

Mediation

Mediation is an alternative method of resolving disputes without resorting to the courts. It is a structured, voluntary and interactive negotiation process where a neutral third-party uses specialized communication and negotiation techniques to help the parties in fulfilling their stated objectives. As a party-centred process, it focuses on the interests, needs and rights of the parties.



Arbitration

Arbitration is a procedure in which a dispute is submitted, by agreement of the parties, to one or more arbitrators who make a binding decision on the dispute. In choosing arbitration, the parties opt for a private dispute resolution procedure instead of going to court.





COMPETITION DETAILS

Composition of the Team

Each participating team shall consist of 3 members, where 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition). The Arbitration rounds shall constitute 2 Counsels from each team. No team shall be accompanied by a coach/Instructor.

Nature of the Rounds

All the teams shall participate in both sessions (a Mediation Session followed by an Arbitration Session) in all the rounds. There will be a provisional cap of 40 teams who will be invited from leading law schools in India (the number of teams is subject to change based on the discretion of the ADR Board)



Structure of Rounds:

1. Preliminary Rounds - All Competing Teams.
2. Quarter-Finals - 8 top teams from preliminary rounds.
3. Semi-Finals - 4 top teams from the Quarter final rounds.
4. Finals - 2 top teams from the Semi-final rounds.

The participant acting as arbitrator for a particular session shall individually prepare an arbitral award within the time allotted for such Arbitral award drafting session.





EVENT SCHEDULE



PRIZES

Certificate of Participation will be given to all participants. Finalists , semi finalists and winners will receive Certificates of Appreciation. Following awards will be distributed during the Valedictory Ceremony :

- Best Mediator–Rs.15,000
- 2nd Best Mediator–Rs.5,000
- Best Med-Arb Client Advocate Team-Rs.15,000
- 2nd Best Med-Arb Client Advocate Team–Rs.10,000
- Best Arbitral Award–Rs.7,500
- Best Preliminary Med-Arb Team–Rs.7,500
- Best Memorial–Rs.7,500





REGISTRATION

University Provisional Application:

The provisional application is available on our official Blog, Social Media Accounts - Instagram, and will be sent via mail for universities requesting the same.

Last date of registration :

Registration fee : INR 7000

Payment details will be conveyed upon confirmation of the registration.

Accommodation details will be informed later.

Team Application Submission:

The application forms for the teams will be sent via email to individual universities that have registered and got shortlisted through Provisional Registration. The teams shall then register for the event through the registration form sent via email.

Contact:



adrboard@law.christuniversity.in



[@adrslcu](https://www.instagram.com/adrslcu)



<https://adrallotment.wixsite.com/adrslcu>

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